

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 33(ND)/2016

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.11.2017**

**NAME OF THE COMPANY:** Vishisht Kumar Goyal Vs. M/s Mahamaya  
Exports Pvt. Ltd. & Ors.

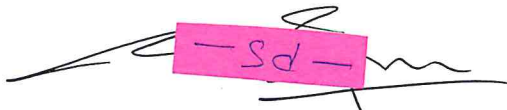
**SECTION OF THE COMPANIES ACT:** 397/398


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s)	: Ms. Kirty Arora, Advocate		
	For the Respondent (s)	: Mr. Amit Kumar, Advocate for R1 to 4 Mr. Rakesh Kumar and Mr. P. K. Sachdeva, Advocates for R 5 & 6		

**ORDER**

Ld. Counsels of both parties pray for an adjournment on grounds that talks of compromise have been initiated. Should the compromise not be effected, cost of Rs. 10,000/- would be imposed on both sides and the matter be heard on merits.

To come up on 20<sup>th</sup> December, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**